

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE TWELFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1094 OF 2024

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 18/03/2024 in W P No 1216 of 2024 on the file of the High Court.

Between:

1. Hyderabad Metropolitan Development Authority HMDA, Rep by its Metropolitan Commissioner Ameerpet Hyderabad
2. The Director and Planning Department, Hyderabad Metropolitan Development Authority HMDA Hyderabad.

...APPELLANTS/RESPONDENTS No.3&4

AND

1. M/s Akshaya Developers, rep by its Managing Partner S Jeevender Reddy S/o S Bal Reddy aged about 40 Years Occ Business R/o 3106/1/2 Bowrampet Village Dundigal Gandimaisamma Mandal Medchai Malkajgiri District Telangana State.

...RESPONDENT/WRIT PETITIONER

2. The state of Telangana, represented by its Municipal Secretary Municipal Administration and Urban Development Authority MA and UD Department Secretariat Hyderabad
3. The Special Chief Secretary, Municipal Administration and Urban Development Authority MA and UD Department Telangana.
4. The Dundigal Municipality, rep. by its Commissioner Medical Malkajgiri District
5. Sri Ganapathy Sachchidananda, Avadhoota Datta Peetha Trust rep by Sri. K Narayana Rao So K. Chella Pilla Rao aged about 75 Years Ro. 8 2 411 GF S 7 Lumbini Rock Castle Road No 6 Banjara Hills Hyderabad.
6. The Hyderabad Growth Corridor Limited, Rep. by its Managing Director Nehru Outer Ring Road Authority Hyderabad.

+ (Respondent No 5 and 6 is not necessary Party)

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dt. 18/03/2024, passed by the Learned Single Judge W.P. No. 1216 of 2024.

Counsel for the Appellants : Ms.D.MADHAVI (SC FOR HMDA)

Counsel for the Respondent No.1 : SRI S.SRIDHAR

Counsel for the Respondent No.2to11 : --

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1094 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. D.Madhavi, learned Standing Counsel for Hyderabad Metropolitan Development Authority (HMDA) for the appellants.

Mr. S.Sridhar, learned counsel for respondent No.1.

2. This intra court appeal is filed against an order dated 18.03.2024 passed by the learned Single Judge in W.P.No.1216 of 2024.

3. A Division Bench of this Court by an order dated 10.09.2024 passed in W.A.No.1078 of 2024 has already upheld the validity of the common order dated 18.03.2024 passed in the writ petition.

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4. For the reasons assigned by a Division Bench of this Court in the said order, this Writ Appeal is also dismissed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/- K. SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to Ms.D.MADHAVI (SC FOR HMDA). [OPUC]
2. One CC to SRI S.SRIDHAR, Advocate. [OPUC]
3. Two CD Copies.

BSK
GJP

Kr

HIGH COURT

DATED:12/09/2024



JUDGMENT

WA.No.1094 of 2024

**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

*5 copies
for
31/10/24*